

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.08
I.A. Nos.462, 463 of 2022,
196, 390, 544 of 2023 &
Contempt Petition 03/2023 in
C.P. (IB) No.286/BB/2019

IN THE MATTER OF:

M/s. Pridhavi Asset Reconstruction &
Securitisation Company Ltd. ... Petitioner
v.
M/s. Alpine Wineries Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.08.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SH. SANJAY PURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Shri Narayana Kamma
Liquidator : Shri Ravindranath Narayana Rao

ORDER

1. At the request of the Liquidator, the matter is adjourned to **06.09.2023.**

Sd/-
(SANJAY PURI)
MEMBER (TECHNICAL)

Sd/-
(N.V. RAMAKRISHNA BADARINATH)
MEMBER (JUDICIAL)

Puja